

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.S.A. No. 387/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.12.2017

NAME OF THE PARTIES: M/s. Daljita Financial & Technical Services Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act, 2013.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
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COMMON ORDER

CSA 381/230-232/NCLT/MB/MAH/2017

CSA 387/230-232/NCLT/MB/MAH/2017

On the amendment sought to the Order already passed for holding meeting on 18.12.2017 for change of shareholders meeting date from 18.12.2017 to 12.1.2018 with further direction to issue notice to the creditors as well as Regulatory Authority as mentioned under sec.230 of Companies Act, 2013 and to comply with the remaining of the order already passed, accordingly, this Bench hereby allowed the amendment application.

**Sd/-**

V. NALLASENAPATHY  
Member (Technical)

**Sd/-**

B.S.V. PRAKASH KUMAR  
Member (Judicial)